

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 10/81 SCHEDULED TO BE HELD ON 30.07.2013 BUT ACTUALLY HELD ON 02.08.2013.

The Meeting No. 10/81 of Norms Committee-II was held on 02.08.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri S.K.Bhatnagar | MOS |
| 3. | Shri K.K. Funda, Asst. Director | MSME |

Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT, was also present in the meeting

1	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status: Approved
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as under:- 1. For export product at Sl No. 1 (Rotor Blade for wind electricity Generator): The norms may be ratified as per written comments of C&PC vide O.M. No. 46011/21/2010-PC-II dated 31.7.2013 (copy enclosed). 2. For export product at sl No. 2 to 4: The norms may be ratified as per written comments of DHI vide U.O. No. 37/2010/TSW(B) dated 14.11.2011 (copy enclosed). R/A may take suitable consequential action accordingly.			
2	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
			Lic.No/Date:0310603647	

	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	30.11.2010	Defer
	Decision : NC observed that comments of DIT is still awaited, hence decided to send D.O letter to J.S., DIT. The case stands deferred and to be re-listed on 10.09.2013.			Date:10.09.2013

3	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:10.09.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send D.O letter to J.S., DIT. The case stands deferred and to be re-listed on 10.09.2013.			

4	Case No.:1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to C&PC. The case stands deferred and to be re-listed on 10.09.2013.			

5	Case No.:26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:10.09.2013
	Decision : NC observed that comments of MOD is still awaited, hence decided to send D.O letter to J.S., MOD. The case stands deferred and to be re-listed on 10.09.2013.			

6	Case No.:8/51/81-ALC2/2011	Party Name:ESSAR STEEL LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:withdraw
	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639 10.01.2012	Defer Date:
	Decision : NC observed that comments of MOS has been received in the case and decided to examine the case on file.			

7	Case No.:21/2/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Approved
	HQ File :01/81/050/00021/AM13/	RLA File :05/23/040/00419/AM12/	Lic.No/Date:0510318690 27.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(53)/2012-IPHW dated 25.07.2013 as under:-			

1. The import is allowed 97328 kg after taking 2/3rd recovery on recoverable wastage of 17421 Kgs and non recoverable wastage of 495.3 kg for manufacturing 5280000 numbers of six types of parts of relay.

R/A may take suitable consequential action accordingly.

8	Case No.:5/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status: Approved
	HQ File :01/81/050/00128/AM13/	RLA File :04/24/040/00022/AM13/	Lic.No/Date:0410136594 18.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M No. 46012/21/2010-PC-II dated 31.07.2013 (copy enclosed).			
	R/A may take suitable consequential action accordingly.			

9	Case No.:36/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00159/AM13/	RLA File :02/24/040/00032/AM13/	Lic.No/Date:0210177813 22.05.2012	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

10	Case No.:37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

11	Case No.:40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:10.09.2013

Decision : NC observed that comments of DIT is still awaited, hence decided to send D.O letter to J.S., DIT. The case stands deferred and to be re-listed on 10.09.2013.

12	Case No.:2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

13	Case No.:6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

14	Case No.:9/11/81-ALC2/2012	Party Name:INDUTCH COMPOSITES TECHNOLOGY PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00209/AM13/	RLA File :34/24/040/00088/AM13/	Lic.No/Date:3410034523 29.06.2012	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm giving 15 days time to furnish reply. The case stands deferred and to be re-listed on 10.09.2013.			

15	Case No.:39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722 12.07.2012	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

16	Case No.:21/17/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00350/AM13/	RLA File :32/24/040/00029/AM13/	Lic.No/Date:3210056753 31.08.2012	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013 for want of information from the firm to D/L dated 12.02.2013 of			

DHI.

17	Case No.: 25/17/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00354/AM13/	RLA File :34/24/040/00147/AM13/	Lic.No/Date:3410035104 10.09.2012	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013 for want of information from the firm to D/L dated 8.5.2013 of DHI.			

18	Case No.: 11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013 for want of information from the firm to D/L dated 06.12.2012 of DHI.			

19	Case No.: 18/17/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00347/AM13/	RLA File :02/24/040/00103/AM13/	Lic.No/Date:0210182610 27.09.2012	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013 for want of information from the firm to D/L dated 10.12.2012 of MSME.			

20	Case No.: 8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013 for want of information from the firm to D/L dated 11.12.2012 of MSME.			

21	Case No.: 8/23/81-ALC2/2012	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00440/AM13/	RLA File :03/94/040/00598/AM13/	Lic.No/Date:0310713686 29.10.2012	Defer Date:10.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send e-mail to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

22	Case No.:2/26/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00489/AM13/	RLA File :34/24/040/00193/AM13/	Lic.No/Date:3410035539 23.11.2012	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013 for want of information from the firm to D/L dated 21.06.2013 of DHI.			

23	Case No.:1/23/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00433/AM13/	RLA File :13/24/040/00040/AM13/	Lic.No/Date:1310041577 11.12.2012	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

24	Case No.:11/23/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00443/AM13/	RLA File :03/95/040/00666/AM13/	Lic.No/Date:0310717142 13.12.2012	Defer Date:10.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

25	Case No.:17/23/81-ALC2/2012	Party Name:PUNJ LLOYD LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00449/AM13/	RLA File :03/95/040/00712/AM13/	Lic.No/Date:0310718100 24.12.2012	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

26	Case No.:4/3/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00007/AM14/	RLA File :09/24/040/00438/AM13/	Lic.No/Date:0910054695 04.01.2013	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

27	Case No.: 13/3/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00016/AM14/	RLA File :09/24/040/00493/AM13/	Lic.No/Date:0910054744 09.01.2013	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

28	Case No.: 30/3/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00033/AM14/	RLA File :09/24/040/00489/AM13/	Lic.No/Date:0910054778 15.01.2013	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.			

29	Case No.: 12/23/81-ALC2/2012	Party Name:VIOWN METTUBE PVT.LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00444/AM13/	RLA File :05/24/040/00400/AM13/	Lic.No/Date:0510344101 24.01.2013	Defer Date:10.09.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 10.09.2013.			

30	Case No.: 3/26/81-ALC2/2012	Party Name:PREMIER RADIO,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00490/AM13/	RLA File :05/24/040/00384/AM13/	Lic.No/Date:0510344190 28.01.2013	Defer Date:10.09.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 10.09.2013.			

31	Case No.: 1/3/81-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	Lic.No/Date:0410142867 28.01.2013	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.			

32	Case No.: 14/23/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed

HQ File :01/81/050/00446/AM13/	RLA File :05/24/040/00404/AM13/	Lic.No/Date:0510344370 29.01.2013	Defer Date:10.09.2013
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

33	Case No.:15/23/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM13/	RLA File :34/24/040/00243/AM13/	Lic.No/Date:3410035952 29.01.2013	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

34	Case No.:37/3/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00040/AM14/	RLA File :03/94/040/00925/AM13/	Lic.No/Date:0310722212 29.01.2013	Defer Date:10.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

35	Case No.:42/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00045/AM14/	RLA File :03/94/040/00839/AM13/	Lic.No/Date:0310722487 31.01.2013	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

36	Case No.:11/3/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00014/AM14/	RLA File :31/83/040/00189/AM13/	Lic.No/Date:3110056987 04.02.2013	Defer Date:10.09.2013
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 10.09.2013.			

37	Case No.:34/3/81-ALC2/2013	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00037/AM14/	RLA File :22/24/040/00062/AM13/	Lic.No/Date:2210013623 04.02.2013	Defer Date:10.09.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.

38	Case No.:9/3/81-ALC2/2013	Party Name:S S ENTERPRISES	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00012/AM14/	RLA File :31/83/040/00185/AM13/	Lic.No/Date:3110057085 12.02.2013	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.			

39	Case No.:40/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00043/AM14/	RLA File :03/95/040/00908/AM13/	Lic.No/Date:0310724025 13.02.2013	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.			

40	Case No.:41/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM14/	RLA File :03/95/040/00904/AM13/	Lic.No/Date:0310724019 13.02.2013	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.			

41	Case No.:39/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00042/AM14/	RLA File :03/95/040/00909/AM13/	Lic.No/Date:0310724128 14.02.2013	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.			

42	Case No.:6/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM14/	RLA File :04/24/040/00222/AM13/	Lic.No/Date:0410143363 15.02.2013	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.			

43	Case No.:7/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deferred and Re-indexed
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HQ File :01/81/050/00010/AM14/	RLA File :04/24/040/00223/AM13/	Lic.No/Date:0410143361 15.02.2013	Defer Date:10.09.2013
Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.			

44	Case No.:46/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00049/AM14/	RLA File :03/94/040/00767/AM13/	Lic.No/Date:0310724299 15.02.2013	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

45	Case No.:43/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00046/AM14/	RLA File :03/95/040/00653/AM13/	Lic.No/Date:0310724622 19.02.2013	Defer Date:10.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

46	Case No.:44/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00047/AM14/	RLA File :03/95/040/00654/AM13/	Lic.No/Date:0310724619 19.02.2013	Defer Date:10.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

47	Case No.:8/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00011/AM14/	RLA File :04/24/040/00211/AM13/	Lic.No/Date:0410143567 22.02.2013	Defer Date:10.09.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send D.O letter to J.S., C&PC. The case stands deferred and to be re-listed on 10.09.2013.			

48	Case No.:31/3/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date:0710093908 22.02.2013	Defer Date:10.09.2013

Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 10.09.2013.

49	Case No.: 14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date:10.09.2013
	Decision : NC observed that case is under examination of DIT. The case stands deferred and to be re-listed on 10.09.2013.			

50	Case No.: 5/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00008/AM14/	RLA File :34/24/040/00284/AM13/	Lic.No/Date:3410036284 27.02.2013	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

51	Case No.: 17/3/81-ALC2/2013	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00020/AM14/	RLA File :05/23/040/00470/AM13/	Lic.No/Date:0510347747 28.02.2013	Defer Date:10.09.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.			

52	Case No.: 18/3/81-ALC2/2013	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00021/AM14/	RLA File :05/24/040/00336/AM13/	Lic.No/Date:0510348068 04.03.2013	Defer Date:10.09.2013
	Decision : NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 10.09.2013.			

53	Case No.: 1/26/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00488/AM13/	RLA File :08/24/040/00419/AM13/	Lic.No/Date:0810119075 06.03.2013	Defer Date:10.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

54	Case No.:35/81-ALC2/2013	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00038/AM14/	RLA File :13/24/040/00052/AM13/	Lic.No/Date:1310042368 07.03.2013	Defer Date:10.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			
55	Case No.:24/3/81-ALC2/2013	Party Name:N .R. D.COLLECTION	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00027/AM14/	RLA File :29/24/040/00008/AM13/	Lic.No/Date:2910020446 11.03.2013	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.			
56	Case No.:51/3/81-ALC2/2013	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00054/AM14/	RLA File :03/95/040/00851/AM13/	Lic.No/Date:0310727698 11.03.2013	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.			
57	Case No.:22/3/81-ALC2/2013	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00025/AM14/	RLA File :29/21/040/00011/AM13/	Lic.No/Date:2910020475 13.03.2013	Defer Date:10.09.2013
	Decision : NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.			
58	Case No.:4/26/81-ALC2/2012	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00491/AM13/	RLA File :52/24/040/00056/AM13/	Lic.No/Date:5210039571 18.03.2013	Defer Date:10.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			
59	Case No.:2/3/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00005/AM14/	RLA File :13/24/040/00001/AM14/	Lic.No/Date:1310042764 16.04.2013	Defer Date:10.09.2013

Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/30/2013-TSW/59 dated 02.08.2013 as under:-

1. Voltage rating of cable.
2. Net weight per KM of Cable, export product wise.
3. Material balancing viz. net content of each imported and indigenous input per KM of each export product.
4. Wastage claimed on each import item, if any.

The case stands deferred and to be relisted on 10.09.2013.

60	Case No.: 52/3/81-ALC2/2013	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00055/AM14/	RLA File :07/24/040/00544/AM13/	Lic.No/Date:0710095111 30.04.2013	Defer Date:10.09.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

61	Case No.: 7/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status: Case Added
	HQ File :01/81/050/00149/AM14/	RLA File :31/83/040/00036/AM14/	Lic.No/Date:3110058684 10.06.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

62	Case No.: 11/10/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status: Case Added
	HQ File :01/81/050/00153/AM14/	RLA File :03/95/040/00040/AM14/	Lic.No/Date:0310737132 10.06.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

63	Case No.: 12/10/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status: Case Added
	HQ File :01/81/050/00154/AM14/	RLA File :03/95/040/00041/AM14/	Lic.No/Date:0310737135 10.06.2013	Defer Date:

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.

64	Case No.:5/10/81-ALC2/2013	Party Name:KALPANA INTERNATIONAL	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Case Added
	HQ File :01/81/050/00147/AM14/	RLA File :06/24/040/00010/AM14/	Lic.No/Date:0610032562 17.06.2013	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 10.09.2013.			

65	Case No.:1/10/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Case Added
	HQ File :01/81/050/00143/AM14/	RLA File :04/24/040/00054/AM14/	Lic.No/Date:0410147290 19.06.2013	Defer Date:
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 10.09.2013.			

66	Case No.:2/10/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Case Added
	HQ File :01/81/050/00144/AM14/	RLA File :04/24/040/00055/AM14/	Lic.No/Date:0410147291 19.06.2013	Defer Date:
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 10.09.2013.			

67	Case No.:9/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Case Added
	HQ File :01/81/050/00151/AM14/	RLA File :31/83/040/00049/AM14/	Lic.No/Date:3110059031 20.06.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

68	Case No.:8/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status:Case Added
	HQ File :01/81/050/00150/AM14/	RLA File :31/83/040/00048/AM14/	Lic.No/Date:3110059115 27.06.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

69	Case No.: 10/10/81-ALC2/2013	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status: Case Added
	HQ File :01/81/050/00152/AM14/	RLA File :31/83/040/00056/AM14/	Lic.No/Date:3110059114 27.06.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

70	Case No.: 4/10/81-ALC2/2013	Party Name:SAGE METALS LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status: Case Added
	HQ File :01/81/050/00146/AM14/	RLA File :05/24/040/00100/AM14/	Lic.No/Date:0510358598 03.07.2013	Defer Date:
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 10.09.2013.			

71	Case No.: 3/10/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status: Case Added
	HQ File :01/81/050/00145/AM14/	RLA File :08/24/040/00158/AM14/	Lic.No/Date:0810122792 15.07.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

72	Case No.: 6/10/81-ALC2/2013	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:10/81-ALC2/2013 30.07.2013	Status: Case Added
	HQ File :01/81/050/00148/AM14/	RLA File :07/24/040/00102/AM14/	Lic.No/Date:0710096988 23.07.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 10.09.2013.			

Offline Agenda 30.07.2013

Sl. No. 111

Case No. AR-45	M/s Narayan Powertech Pvt. Ltd.
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Meeting No. 10/81	F. No. 01/81/050/00241/AM06/DES-II
Dated:- 30.07.2013	Advance Licence No. 3410015084 dated 29.12.2005

Decision:- NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.

Sl. No. 112

Case No. AR-02	M/s Halvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 10/81	F. No. 01/87/050/00634/AM07/DES-II 01/87/050/01346/AM06/DES-II 01/87/050/00355/AM06/DES-II
Dated:- 30.07.2013	Advance Licence No. 3110026900 dated 16.10.2006 3110023827 dated 08.02.2006 3110020969 dated 28.06.2005

Decision:- NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 10.09.2013.

Sl. No. 113

Case No. AR-54	M/s Stera Engineering India (P) Ltd.
Meeting No. 10/81	F. No. 01/81/050/00175/AM11/DES-II
Dated:- 30.07.2013	Advance Licence No. 0410116884 dated 01.09.2010
	RLA F. No. 04/24/040/00117/AM11

Decision:- Reply of the firm was handed over to representative of MSME present in the meeting. The case stands deferred and to be re-listed on 10.09.2013.

Sl. No. 114

Case No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 10/81	F. No. 01/81/050/00466/AM09/DES-II
Dated:- 30.07.2013	Advance Licence No. 0910035596 dated 08.10.2008
	RLA F. No. 09/24/040/00273/AM09

Decision:- NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI. The case stands deferred and to be re-listed on 10.09.2013.

Sl. No.115

Case No. AR-83	M/s Global Instruments Maintenance Services.
Meeting No. 10/81	F. No. 01/81/050/00347/AM12/DES-II
Dated:- 30.07.2013	Advance Licence No. 3110051792 dated 18.12.2011

Decision:- NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.

Sl. No. 116

Case No. AR-98	M/s Ald Dynatch Furnaces Pvt. Ltd.
Meeting No. 10/81	F. No. 01/81/050/00192/AM10/DES-II
Dated:- 30.07.2013	Advance Licence No. 0310526069 dated 26.06.2009
	RLA F. No. 03/94/040/00171/AM10

Decision:- NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.

Sl. No. 117

Case No. AR-100	M/s Associated Cables Pvt. Limited.
Meeting No. 10/81	F. No. 01/81/050/00403/AM12/DES-II
Dated:- 30.07.2013	Advance Licence No. 0310530966 dated 28.07.2009
	RLA F. No. 03/94/040/00330/AM10

Decision:- NC decided to call the firm for Personal Hearing. The case stands deferred and to be re-listed on 10.09.2013.

Part-C-Deferred

Sl. No. 16

Case NoC-13	M/s Sunark Alumunium Industries (P) Ltd.
Meeting No. 10/81	F. No. 01/81/162/00399/AM13/DES-II
Dated:- 30.07.2013	Request for fixation of SION for export product Alumunium Powder /

	Aluminium Grit

Decision: NC decided to examine the case on file.

Sl. No. 17

Case No. C-21	M/s Recareo India (P) Ltd..
Meeting No. 10/81	F. No. 01/81/162/199/AM13/DES-II
Dated:- 30.07.2013	Development Commissioner (SCEZ) Bangalore, forward the application of M/s Recareo India (P) Ltd., Bangalore for fixation of Adhoc wastage Norms for disposal of scrap/ wastage.

Decision:- NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.

Sl. No. 18

Case No. C-12	M/s Bharti Shipyard Ltd.
Meeting No. 10/81	F. No. 01/81/162/255/AM13/DES-II
Dated:- 30.07.2013	Request for fixation of wastage norms by 100% EOU unit.

Decision:- NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 10.09.2013.

Sl. No. 19

Case No. C-22	M/s Uniflex Cables Ltd.
Meeting No. 10/81	F. No. 01/94/180/373/AM10/PRC/DES-II
Dated:- 30.07.2013	Clarification regarding chang in export product form jelly Cables to Power Cables in r/o AA No. 0310231177 dated 16.10.2003 and 0310240217 dated 18.12.2003

Decision : NC discussed the case and observed that since PRC has granted EOP extension, DIPP was asked to examine request of firm for amendment in export product. Accordingly it is decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. No. 12/30/2013-TSW/C-22 dated 02.08.2013 :-

1. New list of export products i.e. Power cables giving specifications of each power cable including conductor /insulation/armouring materials and voltage rating.
2. Size of conductors in power cables alongwith quantities of cables inKms, conductor size wise.
3. Detailed calculations for the requirement of each raw material required for power cables, export product wise supported by the cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each power cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be relisted on 10.09.2013.

Sl. No. 20

Case No. C-4	M/s Sakshi Impex, Ludhiana.
Meeting No. 10/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 30.07.2013	Request for fixation of SION of 1005 EOU unit.

Decision:- NC decided to defer the case for next meeting scheduled to be held on 10.09.2013.

Sl. No. 21

Case No. C-5	M/s Laxmi Electronics Moulds & Precision Engineering Pvt. Ltd.
Meeting No. 10/81	F. No. 01/81/050/00096/AM09/ DES-II
Dated:- 30.07.2013	Ratification IO Norms in respect of Advance License No. 0710056291 dated 07.03.2008 issued in favour of M/s Laxmi Electronics Bangalore.

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/30/2013-TSW/C-5 dated 02.08.2013 as under:-

1. Net weight of 187.1 MT may be added with the quantity of export product.
2. Quantity of import item at Sl.No.1 may be allowed as 1.05 Kgs./Kg. content in the export product.
3. Quantities of import items from Sl.No.2 to 8 may be allowed on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

